

2. other

RETURN OF ASSETS AND LIABILITIES ON FIRST APPOINTMENT/
AS ON THE 31ST DECEMBER, 1993.

1. Name of the Government servant
in full (in block letters).
2. Service to which he belongs,
3. Total length of service up-to-date
(i) in non-gazetted rank,
(ii) in gazetted rank,
4. Present post held and place of
posting.
5. Total annual income from all
sources during the calendar
year immediately preceding the
1st day of January, 1994.
6. Declaration:

JAINARAYAN

Judicial

about 8 years

JMIC Una

about Rs 900000/-

I hereby declare that the return enclosed namely, Forms 1 to
V, are complete, true and correct as on 15-9-94 to
the best of my knowledge and belief, in respect of informat-
ion due to be furnished by me under the provisions of sub-ru-
le (1) of Rule 18 of the Central Civil Services (Conduct) Rule
1964.

Date: 15.9.94

Signature Jainarayan

Notes:-1. The return shall contain particulars of all assets and
liabilities of the Government servant, either in his own name or in
the name of any other person.

Notes:-2. If a Government servant is a member of Hindu Undivided Fam-
ily with coparcenary rights in the properties of the family either
as a 'Karta' or as a member, he should indicate in the return in
Form No. 1 the value of his share in such property and where it is
not possible to indicate the exact value of such share, its approx-
imate value. Suitable explanatory notes may be added, wherever
necessary.

STATEMENT OF DEBTS AND OTHER LIABILITIES ON FIRST APPOINTMENT/
AS ON THE 31ST DECEMBER, 1993.

FORM NO. V

S. No.	Amount	Name and address of creditor.	Date of incurring liability.	Details of transaction	Remarks.
1	2	3	4	5	6

M. A

Signature jo. N. Nigay

Date 15-9-94

- Notes-1. Individual items of loans not exceeding three months' emoluments of Rs. 1,000, whichever is less, need not be included.
- Notes-2. In column 6, information regarding permission, if any, obtained from or report made to the competent authority may also be given.
- Notes-3. The term "emoluments" means pay and allowances received by the Government servant.
- Notes-4. The statement should also include various loans and advances available to Government servant like advance for purchase of conveyance, Housing Building Advance, (other than advances of Pay and Allowances), advance from the G.P. Fund, and loans on Life Insurance Policies and fixed deposits.

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST APPOINTMENT/
AS ON THE 31ST DECEMBER, 1993.

Insurance Policies				Provident Fund.					
S. No.	Policy No. and date of policy.	Name of Insurance Company.	Sum insured/ date of maturity.	Amount of annual premium.	Type of provident funds/ GPF/CPP Acctt. No.	Closing balance as last reported by the Audit/ Accounts Officers along with date of such balance.	Contributions made subsequently.	Total	Remarks (if there is dispute regarding closing balance the figures according to the Govt. servants should also be mentioned in this column).
1	2	3	4	5	6	7	8	9	10
					GPF	Rs 83919/-	Rs 1500/- per month		

Signature: J. S. J. J.
Date: 15-9-94

STATEMENT OF MOVABLE PROPERTY ON FIRST APPOINTMENT/
AS ON THE 31ST DECEMBER, 1993.

FORM NO. III

S. No.	Description of items.	Price or value at the time of acquisition and/or the total payments made upto the date of return, as the case may be, in case of articles purchased on hire-purchased or instalment basis.	If not in own name, name and address of the person in whose name and his/her relationship with the Govt. servant.	How acquired with approximate date of acquisition.	Remarks.
1	2	3	4	5	6
	Maruti car	Rs one lac			
	Refrigerator	Rs 5000/-		Purchased from savings	

Signature J. S. Jeyaraj
Date 15-9-94

- Notes-1. In this Form information may be given regarding items like (a) jewellery owned by him (total value); (b) silver and other precious metals and precious stones owned by him not forming part of jewellery (total value); (c) (i) Motor Cars, (ii) Scooters/Motor Cycles; (iii) refrigerators/air-conditioners, (iv) radios/radiograms/television set and any other article, the value of which individually exceeds Rs. 1,000; (d) value of items of movable property individually worth less than Rs. 1,000 other than articles of daily use such as clothes, books, utensils, crockery etc., added together as lump sum.
- Notes-2. In column 5, may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.
- Notes-3. In column 6, particulars regarding sanction obtained or report made in respect of various transactions may be given.

STATEMENT OF LIQUID ASSETS ON FIRST APPOINTMENTS/AS ON THE 31ST DECEMBER, 1999.

FORM NO: II

- (1) Cash and Bank balance exceeding 3 months emoluments.
 (2) Deposits, loans advanced and investments (such as shares, securities, debentures etc.)

S. No.	Description	Name and address of company, bank etc.	Amount	If not in own name, name and address of person in whose name held and his/her relationship with the Government servant.	Annual income derived	Remarks
1	2	3	4	5	6	7
	State Bank of Patiala		15000/-			
	P.N.B. Una		8000/-		Interest	
	M.S.S.		21000/-			
	C.P.P.		83919/-			

Notes- In Column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.
 The term "emoluments" means the pay and allowances received by the Govt. servant.

Signature J. Singh
 Date 15-12-99

STATEMENT OF IMMOVABLE PROPERTY ON FIRST APPOINTMENT/ AS ON THE 31ST DECEMBER, 1950.
(e.g., Lands, Houses, Shops, Other Buildings etc.)

Form No. 1.

Serial Number	Description of Property.	Precise location, (Name of District, Division, Taluk & Village in which the property is situated and also its distinctive number etc.)	Area of land (in case of land and building).	Nature of land (in case of landed property)	Extent of interest.	If not in own name, state in whose name held, and his/her relationship, if any, to the Government servant.	How acquired (whether by purchase, mortgage, lease inheritance, gift or otherwise) and name with details of person/percent from whom acquired, address and connection of the Government servant, if any, with the person (s) concerned. (Please see Note 1 below).	Value of the property (See Note 2 below)	Particulars of sanction of prescribed authority, if any.	Total annual income from the property	Remarks
1		No		No							
2		No									
3		No									
4		No									
5		No									
6		No									
7		No									
8		No									
9		No									
10		No									
11		No									
12		No									
13		No									

Signature J. S. Singh
Date: 15-9-54

- Notes:-1. For purpose of column 9 the term "lease" would mean a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, the lease of immovable property is obtained from a person having official dealings with the Government servant, such a lease should be shown in this column irrespective of the term of the lease, whether it is short term or long term and the periodicity of the payment of rent.
- Notes:-2. In column 10 should be shown:
- (a) where the property has been acquired by purchase, mortgage or lease, the price of premium paid for such acquisition
 - (b) where it has been acquired by lease, the total annual rent thereof also, and
 - (c) where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired